

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1946
ANSWERED ON FRIDAY THE 21ST DECEMBER, 2018
[AGRAHAYANA 30, 1940 (SAKA)]**

REVIEW OF COMPETITION LAW

QUESTION

1946. DR. P. VENUGOPAL:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the Government has constituted a panel to review the competition law and if so, the details thereof;**
- (b) whether the Committee would also look into international best practices in the competition fields, especially anti-trust laws, merger guidelines and handling cross border competition issues and if so, the details thereof; and**
- (c) whether the Committee will also study the regulatory regimes/institutional mechanisms/Government policies which overlap with the Competition Act and if so, the details thereof?**

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P.P. CHOUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री पी. पी. चौधरी)

(a) to (c): The Government vide office order dated 1st October, 2018 constituted a Competition Law Review Committee under the chairmanship of Secretary, Corporate Affairs. The terms of reference of the Committee are:-

- (i) To review the Competition Act/Rules/Regulations, in view of changing business environment and bring necessary changes, if required;**

- (ii) To look into international best practices in the competition fields, especially anti-trust laws, merger guidelines and handling cross border competition issues;**
- (iii) To study other regulatory regimes/institutional mechanisms/government policies which overlap with the Competition Act;**
- (iv) Any other matters related to competition issue and considered necessary by the Committee.**
